## IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH MA 469/2017 in C.P. No.67/I&BP/NCLT/MAH/2017 Under Section 12 (2) and Section 10 of IBC, 2016

Gupta Corporation Pvt. Ltd. Represented by Interim Resolution Professional ... Applicant

In the matter of Reliance Commercial Finance Ltd. ... Petitioner vs. Gupta Corporation Pvt. Ltd. ... Respondent

Order delivered on 10.10.2017

Coram: Hon'ble M. K. Shrawat, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: Mr. Akanksha Agrawal, Counsel for the Interim Resolution Professional / Applicant

For the Respondent: Mr. Umang Thakar, Advocate

Mr. Ashish Pyasi, Advocate i/b Dhir & Dhir Associates Adv. for erstwhile Management of Corporate Debtor

For the Intervener: None present

Per V. Nallasenapathy, Member (Technical)

## ORDER

## Oral Order dictated in the open court on 10.10.2017

On the application filed by Interim Resolution Professional for extension of Corporate Insolvency Resolution Process (CIRP) by 45 days from 1.10.2017 till 14.11.2017, basing on the resolution dated 16.9.2017 . passed by the Committee of Creditors with 100% approval, this Bench hereby extends the Insolvency Resolution by 45 days from 1st October, 2017 until 14<sup>th</sup> November, 2017.

Accordingly, this application is hereby allowed.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

M. K. SHRAWAT Member (Judicial)

